

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA


C.P (IB).No. 320/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Arun Kumar Jain -Vs-Upadan Commodities Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

RP SANDIP K KEJRIWAL

  
30/11/17

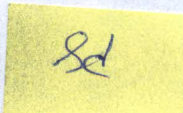
ORDER

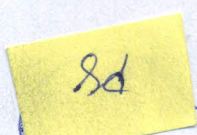
Ld. IRP is present. No one is present from operational creditor and the corporate debtor's side.

Ld. IRP has filed the progress report but he has not annexed the minutes of CoC meeting. IRP is directed to file the minutes of the CoC meeting along with the attendance sheet without which it cannot be ascertained whether he is appointed as RP or not.

Ld. IRP has filed the progress report dated 25/10/2017 whereby he attached the publication notice in newspapers, which may be taken on record.

List on **20/12/2017** for further order.

  
(Jinan K.R.)  
Member (J)

  
(V.P.Singh)  
Member (J)